

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

Notification
Srinagar, the 4th of January, 2022

SO- 06. -In partial modification to notification No. SRO 63 of 2018 dated 05.02.2018 regarding budgetary support to the manufacturing units in the shape of reimbursement of State Taxes paid under the scheme Jammu and Kashmir reimbursement of taxes for promotion of small/medium/large scale Industries in the State of Jammu and Kashmir, the Government hereby adds 4th proviso to clause 5.1 namely;

“Provided also that the eligible Industrial Units who have failed to file their claims for the period from 1st January 2021 to 31st March 2021 shall be allowed to file the same within a period of one month from the date of issuance of this notification”.

By order of the Government of Jammu and Kashmir.

Sd/-
(Atal Dulloo), IAS
Financial Commissioner,
(Additional Chief Secretary)
Finance Department.

No: FD-ST/16/2021-3

Dated:- 04.- 01 - 2022.

Copy to the:-

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Lt.Governor.
4. All Principal Secretaries to Government.
- 5 All Commissioner/Secretaries to Government.
6. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
7. Divisional Commissioner, Jammu/Kashmir.
7. Excise Commissioner, J&K, Jammu.
8. Commissioner, State Taxes Department, J&K, Srinagar.
- 9 . Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to Financial Commissioner (ACS), Finance Department.
11. I/C Website, Finance Department.


Under Secretary to Government
Finance Department
4/1/2022
